

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIPUR.

* * *

Date of Decision: 29.3.96.

RA 85/94 with MA 520/94 (TA 24/92)

Union of India & Anr.

... Applicants

Versus

Shabbir Hussain

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicants

... Mr. V.S. Gurjar

For the Respondent

...

O R D E R

FOR HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicants, Union of India and the Station Director, All India Radio, M.I.Road, Jaipur, have filed this Review Application u/r 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, seeking a review of the order passed in TA 24/92 (old No.706/86) on 24.1.94. The main ground, on which the review is sought, is that while disposing of the aforesaid TA this Tribunal did not take into consideration the circular of 1977, which could not be brought to the notice of the Tribunal by the respondents as a result of sheer inadvertence. If there was any circular of 1977, it was incumbent on the respondents to produce the same before the Tribunal for perusal. Having not done so, the respondents have shown utter negligence, which does not afford any ground for review.

2. This Review Application is without any substance and it is, therefore, dismissed.

3. Since the Review Application has been disposed of on merits, the MA for condonation of delay in filing the Review Application has become infructuous and it also stands disposed of accordingly.

(O.P. SHARMA)

MEMBER (A)

Gopalkrishna
(GOPAL KRISHNA)

VICE CHAIRMAN

VK